

Garrison Engineers in M.E.S. Bangalore

4249. SHRI N. SREEKANTHAN NAIR: Will the Minister of DEFENCE be pleased to state:

(a) whether any disciplinary action was taken against Garrison Engineers in MES, Bangalore recently;

(b) if so, what are the reasons; and

(c) whether any complaints were made against these officers by a Class IV employees and if so, whether he has been victimised?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). Disciplinary action was taken against a Garrison Engineer in MES, Bangalore. He was dismissed from service for committing serious misconduct in the award of a contract.

(c) A class IV employee was dismissed from service as a result of disciplinary action taken against him on the charge of absconding from duty and insubordination. He had made complaints against his superiors officer and others. There is no information available to conclude that he was victimised because of the complaints made by him but this aspect is being further looked into.

Anti-Defection Bill

4250. SHRI R. V. SWAMINATHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government are deliberately delaying the Anti-defection bill with the plea that opposition is being consulted;

(b) if so, whether since March, 1977, the defections have been on increased rate; and

(c) if so, how many defections took place since March, 1977 upto date from one party to another?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) No, Sir.

(b) and (c). Information in this respect is not readily available.

Foreign Aid Received by Mr. Ferrer

4251. SHRI DARUR PULLAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the quantum of foreign aid received by Mr. Ferrer (previously Fr. Ferrer) from various voluntary Foreign Organisations for the uplift of poor people in India;

(b) whether Government have received any complaints regarding the utilisation of aid by Mr. Ferrer; and

(c) is it a fact that the District Magistrate Anantapur (AP) had sent adverse report about Mr. Ferrer's activities to the Government in the year 1973? -

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) Aid worth Rs. 2,45,86,740.00 in cash and kind was received by Mr. Ferrer during 1975 and 1976.

(b) Yes, Sir.

(c) The report was sent to the Andhra Pradesh Government.

Memorandum from All Kerala Ex-Servicemen's Association

4252. SHRI B. K. NAIR: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have received any memorandum from the All Kerala Ex-servicemen's Association detailing grievances on issues like

service pension, family pension, reservation of posts and resettlement arrangement; and

(b) if so, Government's reaction thereto?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): a) Yes, Sir.

(b) It has not been found possible to accept the demands contained in the memorandum of the Association and the Association has been suitably informed accordingly.

Complaints against private secretary of Former Prime Minister

4253. SHRI KANWAR LAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any complaint against Shri R. K. Dhawan Private Secretary to the former Prime Minister;

(b) if so, the details thereof; and

(c) what action has been taken by the Government on each complaint?

THE MINISTER OF HOME AFFAIRS (SHRI CHARN SINGH): (a) and (b). Government is aware that reports have appeared in the press and elsewhere about alleged corrupt practices and misuse of power by Shri R. K. Dhawan who was an Additional Private Secretary to the former Prime Minister.

(c) Appropriate action will be taken on any specific complaint that is received or any specific instances of such abuse that might otherwise come to light. Also, should any involvement of his come up in the course of inquiry by the Commissions that have been appointed, they would be competent to take cognizance of such matters.

Correction of Answer to Unstarred Question No. 2240 dt. 29-6-77 re. Problems of allocated servants from erstwhile Hyderabad State

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

While replying to part (a) of Unstarred Question No. 2240 on 29-6-77, it was stated that no letter dated 30-5-77 from the Marathwada Janata Vikas Parishad, Aurangabad, was received in the Ministry, and hence answers to parts (b) and (c) of the Question did not arise. Subsequently it has come to light that a letter dated 30-5-77 from the Marathwada Janata Vikas Parishad, Aurangabad, had been received in the Ministry. Government is sorry that this mistake should have occurred.

2. Reference has been made in the letter (i) to the cases of Agricultural Officers, Fieldmen, etc. and the cases of some other unspecified Department; and (ii) to the case of Revenue Officers.

3. The points raised in the letter are under examination and the decisions taken will be communicated to the parties concerned in due course.

12.12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT, 1951 AND FORMER SECRETARY OF STATE SERVICE OFFICERS (CONDITIONS OF SERVICE) ACT, 1972

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1977 published in Notification No. G.S.R. 830 in Gazette of India dated the 2nd July, 1977, together with an explanatory memorandum.

(ii) The Indian Forest Service (Pay) Second Amendment Rules, 1977 published in Notification No.